

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process)
Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF
GABRIEL VENTURES INDIA PRIVATE LIMITED EARLIER KNOWN AS
SLEEK ELECTRICAL PRIVATE LIMITED

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	Gabriel Ventures India Private Limited Earlier Known as SLEEK ELECTRICAL PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	23/05/2008
3.	Authority under which corporate debtor is incorporated / Registered	RoC – AHMEDABAD
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U52602GJ2008PTC054004
5.	Address of the registered office and principal office (if any) of corporate debtor	12-B, SATYAPATH SOCIETY, NEAR GHANSHYAM NAGAR, GHODASAR, AHMEDABAD, Gujarat, India, 380050
6.	Date of closure of Insolvency Resolution Process	30th June, 2025
7.	Liquidation commencement date of corporate debtor	30/06/2025 (Order served On 02/07/2025)
8.	Name and registration number of the insolvency professional acting as liquidator	Rajendrakumar Radhakishan Kabra IBBI/IPA-001/IP-P-02385/2021-2022/13835
9.	Address and e-mail of the liquidator, as registered with the Board	Address: C/107, Cosy Corner Society, Someshwar Park-3, Nr. Palladium Mal, Thaltej, Ahmedabad – 380054. Email id: rajendra_kabra@rediffmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	Address: C/107, Cosy Corner Society, Someshwar Park-3, Nr. Palladium Mal, Thaltej, Ahmedabad – 380054. Email id: Liquidation.gabriel@gmail.com
11.	Last date for submission of claims	30/07/2025

Notice is hereby given that the National Company Law Tribunal Ahmedabad Bench has ordered the commencement of liquidation of the Gabriel Ventures India Private Limited on 30/06/2025 (Order served On 02/07/2025).

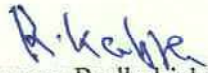
The stakeholders of Gabriel Ventures India Private Limited are hereby called upon to submit their claims with proof on or before 30/07/2025, to the liquidator at the address mentioned against item No.10.



The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the IBBI (Insolvency-Resolution Process for Corporate Person) Regulations, 2016 shall be deemed to be submitted under section 38.

Name and signature of liquidator :-  Rajendrakumar Radhakishan Kabra

IBBI/IPA-001/IP-P-02385/2021-2022/13835

AFA Valid Up To :- 31/12/2025

Date and place: : 04/07/2025, AHMEDABAD



homefirst Home First Finance Company India Limited
CIN: L65990MH2010PLC240703,
Website: homefirstindia.com
Phone No.: 180030008425 Email ID: loanfirst@homefirstindia.com

CORRIGENDUM
Please refer to the Notice of Sale advertisement published on 25-06-2025 in Financial Express (English + Gujarati) against Sanju Nahak, Panchu Nahak, with property address Flat No-308, Shiv Ganga Residency, Plot No-7, 8, 9, 10, 11, 12, Block No: 415/A Moje: Sayan, Tal: Olpad, dist: Surat, Surat, Gujarat, 394130 Bounded by East-Road, West-Applicable Road, North-Applicable Road, South-Plot No-6. Note that the Notice of Sale for this account dated 25-06-2025 and Auction Date 26-07-2025 stands cancelled. There is no change in the remaining matter.

Place:- Gujarat Signed by: AUTHORISED OFFICER,
Date:- 04-07-2025 Home First Finance Company India Limited

Arnef Branch :-
At Arnef, Ta Dholka, Dist. Ahmedabad, Gujarat. 382 230.
Email: ubin0540668@unionbankofindia.bank

ANNEXURE VI
Draft of Auction Sale Notice for Publication of Auction Sale Notice for publication in the News Paper (Arnef Branch)

The under mentioned persons are hereby informed that they have failed to pay off the liability in the loan accounts. Notices sent to them by Registered Post have been returned undelivered, to the Bank. They are therefore requested to pay off the liability and other charges and redeem the pledged securities on or before 10.07.2025 failing which the said securities will be sold by the Bank in public auction at the cost of the borrower at the Bank's premises at 11.00 A.M. on 11.07.2025 or on any other convenient date thereafter without further notice, at the absolute discretion of the Bank.

S. No.	Date of Loan	Loan Number	Name and address of the borrower
1	14.08.2023	406066540000049	Pravinsinh Khumansang Barad At Vejjaka Ta Dholka, Dist Ahmedabad Pin 382230

Date : 03.07.2025
Place : Ahmedabad
Authorised Officer/Manager
Union Bank of India

NOTE: Amount outstanding should include all liabilities of the party under Gold Loans as well as any other loan/credit facility

Chola Chola Mandalam Investment and Finance Company Limited
Registered office at Chola Crest C-54 & 55, Super B-4, Thiru vi ka Industrial Estate, Gundy, Chennai- 600032. Branch Office : B-203, 2nd Floor, The First, Besides ITC Nammada, Behind Keshav Baug, Vastrapur, Ahmedabad - 380015.

POSSESSION NOTICE (Immovable Property) [Rule 8(1)]
Whereas the undersigned being the Authorised Officer of M/s Chola Mandalam Investment and Finance Company Limited, having its registered office at "Chola Crest", C 54 & 55, Super B-4, Thiru vi-ka Industrial Estate, Gundy, Chennai 600032 and Branch office at B-203, 2nd Floor, The First, Besides ITC Nammada, Bih Keshav Baug, Vastrapur, Ahmedabad - 380015 under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 24/04/2025 to 1. SANJAYBHAI SHANTILAL NAI, 2. ROSHNI BEAUTY PARLOUR, 3. GITABEN SANJAYBHAI NAI & 4. RAMLABEN SHANTILAL NAI, hereinafter referred to as borrower and Co-Borrowers in Loan A/c No. HE01AHM0000036703 to repay the amount mentioned in the notice being Rs.29,67,998.01/- (Rupees: Twenty Nine Lakh Sixty Seven Thousand Nine Hundred Ninety Eight and One Paisa Only) as on 24-04-2025 with interest thereon within 60 days from the date of receipt of the said notice.

The borrowers having failed to repay the amount, notice is hereby given to the borrowers in particular and the Public in general that the undersigned has taken POSSESSION of the property described herein below in exercise of the powers conferred on him under Section 13(4) of the said Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on this 03 day of July, 2025.

The Borrowers' attention is invited to provisions of Sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

The borrowers in particular and the Public in general are hereby cautioned not to deal with the property and any dealings with the said property will be subject to the charge of M/s Chola Mandalam Investment and Finance Company Limited, for an amount of being Rs.29,67,998.01/- (Rupees: Twenty Nine Lakh Sixty Seven Thousand Nine Hundred Ninety Eight and One Paisa Only) as on 24-04-2025 and interest and charges thereon.

DESCRIPTION OF THE IMMOVABLE PROPERTY
PROPERTY BEARING FLAT NO. 304 [H/504], ON 3RD FLOOR (AS PER APPROVED PLAN, 2ND ADO), ADMEASURING 65.87 SQ. MTRS., CARPET AREA (INCLUDING BALCONY AND WASH AREA), TOGETHER WITH UNDIVIDED SHARE OF LAND ADMEASURING 38.59 SQ. MTRS., OF BLOCK NO. H-1 IN SCHEME KNOWN AS "VISHWAKSH PLATNUM-2", SITUATED AT NON AGRICULTURAL FREE HOLD LAND BEARING SURVEY NOS. 14182, 1525/214, 1525/230/1, 1525/233, 1525/234 BEING FINAL PLOT NOS., 21, 58 PAKI, 612, 69 & 70 OF TP 54 OF MOJUE, GUNDY, TALUKA GHATLODA IN THE DISTRICT OF AHMEDABAD AND REGISTRATION SUB DISTRICT OF AHMEDABAD-9 (SOLA). BOUNDARIES ARE AS UNDER: EAST: SOCIETY WALL, WEST: FLAT NO. H-303, NORTH: SOCIETY ROAD, SOUTH: FLAT NO. 301.

Date : 03-07-2025
Place : Ahmedabad
Sd/- Authorised Officer,
Chola Mandalam Investment & Finance Co. Ltd

FORM B PUBLIC ANNOUNCEMENT
[Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016]
FOR THE ATTENTION OF THE STAKEHOLDERS OF OPEL SECURITIES PRIVATE LIMITED

PARTICULARS	DETAILS
1. NAME OF CORPORATE DEBTOR	OPEL SECURITIES PRIVATE LIMITED
2. Date of Incorporation of Corporate Debtor	06-11-1995
3. Authority under which Corporate Debtor is Incorporated/Registered	Registrar of Companies, Ahmedabad
4. Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U46909GJ1995PTC028055
5. Address of the registered office & principal office (if any) of Corporate Debtor	102, Riddhi Siddhi Avenue, Village Chhatral, Taluk Kalo, Gandhinagar, Gujarat-382 729
6. Date of closure of Insolvency/ Resolution Process	30/06/2025
7. Liquidation commencement date of Corporate Debtor	30/06/2025
8. Name & Registration Number of Insolvency Professional acting as Liquidator	Bimal Ashok Desai Regn. No: IBBI/PA-001/IP-P00748/2017-2018/11281
9. Address and Email of the liquidator as registered with the Board	217, Florence Pride, Opp. Corporation Garden, Sun Pharma Road, Vadodra 390 020 Email: bimal.a.desai@icai.org crlp.opel@gmail.com
10. Address and e-mail to be used for correspondence with the Resolution Professional	217, Florence Pride, Opp. Corporation Garden, Sun Pharma Road, Vadodra 390 020 Email: bimal.a.desai@icai.org crlp.opel@gmail.com
11. Last date for submission of Claims	30/07/2025

Notice is hereby given that the National Company Law Tribunal, Ahmedabad has ordered the commencement of liquidation of the OPEL Securities Private Limited on 30/06/2025.

The stakeholders of OPEL Securities Private Limited are hereby called upon to submit their claims with proof on or before 30/07/2025, to the liquidator at the address mentioned against item No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claim during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.

Sd/-
Date : 04-07-2025
Place : Vadodra
Liquidator for OPEL Securities Private Limited
Regn No: IBBI/PA-001/IP-P00748/2017-2018/11281 | AFA Valid Upto: 31/12/2025

FORM B PUBLIC ANNOUNCEMENT
[Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016]
FOR THE ATTENTION OF THE STAKEHOLDERS OF GABRIEL VENTURES INDIA PRIVATE LIMITED (EARLIER KNOWN AS SLEEK ELECTRICAL PRIVATE LIMITED)

PARTICULARS	DETAILS
1. NAME OF CORPORATE DEBTOR	GABRIEL VENTURES INDIA PRIVATE LIMITED Earlier Known as SLEEK ELECTRICAL PRIVATE LIMITED
2. Date of Incorporation of Corporate Debtor	23/05/2008
3. Authority under which Corporate Debtor is Incorporated/Registered	Registrar of Companies, Ahmedabad
4. Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U52602GJ2008PTC054004
5. Address of the registered office & principal office (if any) of Corporate Debtor	12-B, Satyapath Society, Near Ghanshyam Nagar, Ghodasar, Ahmedabad, Gujarat-380050
6. Date of closure of Insolvency/ Resolution Process	30th June, 2025
7. Liquidation commencement date of Corporate Debtor	30/06/2025 (Order served on 02/07/2025)
8. Name & Registration Number of Insolvency Professional acting as Liquidator	Rajendrakumar Radhakishan Kabra Regn. No: IBBI/PA-001/IP-P-02385/2021-2022/13835
9. Address and Email of the liquidator as registered with the Board	C/107, Cosy Corner Society, Someshwar Park-3, Nr. Palladium Mal, Thaltej, Ahmedabad - 380054. Email: rajendra_kabra@rediffmail.com
10. Address and e-mail to be used for correspondence with the Resolution Professional	C/107, Cosy Corner Society, Someshwar Park-3, Nr. Palladium Mal, Thaltej, Ahmedabad - 380054. Email: liquidation.gabriel@gmail.com
11. Last date for submission of Claims	30.07.2025

Notice is hereby given that the National Company Law Tribunal Ahmedabad Bench has ordered the commencement of liquidation of the Gabriel Ventures India Private Limited on 30/06/2025 (Order served on 02/07/2025).

The stakeholders of Gabriel Ventures India Private Limited are hereby called upon to submit their claims with proof on or before 30/07/2025, to the liquidator at the address mentioned against item No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claim during liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the IBBI (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 shall be deemed to be submitted under section 38.

Sd/-
Date : 04.07.2025
Place : Ahmedabad
Rajendrakumar Radhakishan Kabra
Liquidator for Gabriel Ventures India Private Limited
Regn No.: IBBI/PA-001/IP-P-02385/2021-2022/13835 | AFA Valid Upto: 31/12/2025

MAHINDRA RURAL HOUSING FINANCE LTD. **POSSESSION NOTICE**
Corporate Office: Unit No. 203, Amiti Building, Piramal Agastya Corporate Park,
Opposite Fire Brigade Station, Kamani Junction, L.B.S. Main Road, Kuria(West), Mumbai-400070. Tel: +91 226292 9800
Regional Office: 82A, 8th Floor, New York Tower-A, Thaltej cross road, Thaltej, Ahmedabad-380054. Tel: 079-41068900

(For Immovable Property) (Under Rule 8(1) of the Security Interest (Enforcement) Rules, 2002)
Whereas, the undersigned being the authorized officer of M/s Mahindra Rural Housing Finance Ltd., (hereinafter referred to as "MRHFL"), Having its registered office at AHMEDABAD under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002), and in exercise of powers conferred under Section 13 (12) read with Rule 3 of Security Interest (Enforcement) Rules, 2002 issued Demand Notice under Section 13(2) of the said Act calling upon you being the borrowers (names and addresses mentioned below) to repay the amount mentioned in the said notice being within 60 days from the date of receipt of the said notice.

The borrower mentioned herein above having failed to repay the amount, notice is hereby given to the borrowers mentioned herein above and to the public in general that undersigned has taken possession of the property described herein below in exercise of powers conferred on me under sub section (4) of section 13 of the Act read with the Rule 8 of the Security Interest (Enforcement) Rules, 2002. The borrowers mentioned herein above in particular and the public in general are hereby cautioned not to deal with the said property and any dealings with the property will be subject to the Charge of M/s Mahindra Rural Housing Finance Ltd. for an amount and interest thereon.

The Borrower's attention is invited to provisions of sub section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

S. No.	Name of the Borrower (s) / Guarantor(s)	Description of Secured Asset (Immovable Property)	Demand Notice Date and Amount	Date of Possession
1.	(LC No: 1491011/XSEMNA01124935 NADIAD Branch) PANABEN BRJSH PURABIYA (Borrower) BRJSH GOVINDBHAI PURABIYA (Co-Borrower) VIJAYBHAI HARISHBHAI SOLANKI (Guarantor)	SURVEY/RS NO. 884, HOUSE NO.27 (AS PER GP PLAN HOUSE NO.26), SANT P L A Z A , M O J E - SALUNTLAPAD, TA-NADIAD, KHEDA. GUJARAT-387360	12.09.2024 Rs. 13,67,894.91/- (Rupees Thirteen Lakh Sixty Seven Thousand Eight Hundred Ninety Four & Ninety One Paisa Only)	28.06.2025 SYMBOLIC Possession
2.	(LC No: 1645964/XSEMGA01205226 AHMEDABAD Branch) MAHESH DHARAMDAS JAWA (Borrower) SOMANBEN MAHESHBHAI JAWA (Co-Borrower)	FLAT NO-B-402, 4TH FLOOR, RAINBOW RIVERA, SHREE RAM RESIDENCY ROAD, NR.KANAVATI-4, NAROL, DIST-AHMEDABAD, GUJARAT-382424	05.03.2025 Rs. 24,03,333.37/- (Rupees Twenty Four Lakh Three Hundred Thirty Three & Thirty Seven Paisa Only)	02.07.2025 SYMBOLIC Possession

Place: Gujarat Date : 04.07.2025 Authorised Officer, Mahindra Rural Housing Finance Ltd.

Phoenix ARC Private Limited
PHOENIX ARC PRIVATE LIMITED REGD. REGD. OFFICE: 3rd Floor | Wallace Towers (earlier known as Shiv Building) | 139/140/B/A | Crossing of Sahar Road and Western Express Highway | Vile Parle (E), Mumbai - 400 057 (T): 022 - 68492450, (F): 022-64121313 CIN: U67190MH2007PTC168303
EMAIL: INFO@PHOENIXARC.CO.IN WEBSITE: WWW.PHOENIXARC.CO.IN

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES
E-Auction Sale Notice For Sale Of Immovable Assets Under The Securitization And Reconstruction Of Financial Assets And Enforcement Of Security Interest Act, 2002 Under Rule 8(5) Read With Proviso To Rule 9(1) Of The Security Interest (Enforcement) Rules, 2002.

Notice Is Hereby Given To The Public In General And In Particular To The Borrower (S) And Guarantor (S) Whose Details Are Given In Below Mentioned Table That The Below Described Immovable Property Mortgaged/Charged To Phoenix Arc Pvt. Ltd. (Acting As Trustee Of Phoenix Trust - Fy 23-10) (To Be Referred To As "Parc") The Secured Creditor, The Physical Possession Of Which Has Been Taken By The Authorized Officer Of Phoenix Arc Pvt. Ltd. On 09th February 2025 pursuant To Assignment Of Debt In Its Favour Vide An Assignment Agreement Dated 20.09.2022 By Phoenix Housing Finance Limited (PHFL) (Presently Known As Gritium Housing Finance Limited), Will Be Sold On "As Is Where Is", "As Is What Is" And "Whatever There Is" For Realization Of Company Dues.

Description Of The Immovable Property With Known Encumbrance, If Any: All That Piece And Parcel Of Flat No 304 At 3f Of Center Point City Sur No 45/G2, New Sur No 1750 Of Sheet No 256 Indira Gandhi Road, Jammaga Adm-799.98 Sq.Ft.Self Land Mark Pin Code: 361001
Boundary Details: Bounded By:- East:- Joint Flat, West:- Ravi Street, North:- Republic Road, South:- Common Passage

BORROWER(S) & GUARANTOR(S) NAME & ADDRESS	1. DATE & TIME OF E-AUCTION	2. LAST DATE OF SUBMISSION OF EMD	3. RESERVE PRICE
1. RAVINDRASINH RANVIRSINH JADEJA (BORROWER NAME) SIDW/O - Ranvirsinh Hemsinh Jadeja Village Jam Vanthli Jammagar Jammvanthli Jammagar - 361130 Also At:- Ravindrasinh Ranvirsinh Jadeja (Borrower Name) Flat No 304 At 3f Of Center Point City Sur No 45/G2, New Sur No 1750 Of Sheet No 256 Indira Gandhi Road, Jammaga Jammaga Pin 361001	1) E-AUCTION DATE: 23.07.2025 BETWEEN 12:00 PM TO 01:00 PM AND WITH UNLIMITED EXTENSION OF 5 MINUTES.	2) LAST DATE FOR SUBMISSION OF EMD WITH KYC IS 22.07.2025 UP TO 7:00 P.M. (IST)	RESERVE PRICE RS. 19,20,000 (Rupees Nineteen Lakh Twenty Thousand Only)
2. KANAKBA JADEJA SIDW/O - Ranvirsinh,Village Jam Vanthli Jammagar Jammvanthli Jammagar,361130	3)DATE OF INSPECTION: 16.07.2025 BETWEEN 11.00 A.M. TO 4.00 P.M. (IST)	EMD RS. 1,92,000/- (Rupees One Lakh Ninety Two Thousand Only)	RES ID INCREMENT - RS. 10,000/- (Rupees Ten Thousand Only) & In Such Multiples.

Total Outstanding: Rs. 2825036.55/- (Rupees Twentyeight Lakh Twentyfive Thousand Thirysix Paise Fiftysix Only) As Of Date 17/01/2024 With Further Interest From Date 18/01/2024 Along With All Cost, Charges & Expense Until Payment In Full.

The Earnest Money Has To Be Deposited By Way Of Dd In Favour Of "Phoenix Trust-Fy23-10", Payable At Mumbai Or Net/Rtgs In The Current Account: 0446262338; Kotak Mahindra Bank Limited, Branch: Kalina, Mumbai, IFSC Code: "KKBK00000631". The Borrower's Attention Is Invited To The Provisions Of Sub Section 8 Of Section 13, Of The Act, In Respect Of The Time Available, To Redeem The Secured Asset.

Public In General And Borrowers In Particular Please Take Notice That In Case Auction Scheduled Herein Falls For Any Reason Whatsoever Then Secured Creditor May Enforce Security Interest By Way Of Sale Through Private Treaty.

In Case Of Any Clarification/Requirement Regarding Assets Under Sale, Bidder May Contact (Mr. Rahul R +91 956726050) Or Mr. Sailesh lyengar (+91 983301159) And Lopa Joshi (+91 8655458535)

For Detailed Terms And Conditions Of The Sale, Please Refer To The Link Phoenix Trust Fy 23-10. <https://phoenixarc.co.in/fy2398388previewtrue> Provided In Phoenix Arc Private Limited's Website I.E. www.phoenixarc.co.in And/Or On <https://bankauctions.com>.

Place: JAMNAGAR
Date: 04.07.2025
Sd/- Authorised Officer
Phoenix Arc Private Limited
(ACTING AS A TRUSTEE OF PHOENIX TRUST FY23-10)

RBL BANK LIMITED
Registered Office: 1st Lane, Shahupuri, Kolhapur-416001
Controlling Office: One World Centre, Tower B, 6th Floor, Senapati Bapat Marg, Lower Parel (West), Mumbai - 400 013.

Notice for sale by way of private treaty under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 ("SARFAESI Act") and the Security Interest (Enforcement) Rules, 2002 ("Rules")

Notice is hereby given by Undersigned, being the Authorised Officer of RBL Bank Limited ("Bank") to the public in general and to the Khedut Agro Engineering Private Limited (Borrower and Hypothecator), Mr. Dinesh Jammadas Khanpara and Khedut Agro Engineering, a registered Partnership Firm through its partners Mr. Dinesh Jammadas Khanpara and Mr. Ranchhodhbhai Laxmidas Khanpara (Guarantor and Mortgage) and Mr. Ranchhodhbhai Laxmidas Khanpara (Guarantor and Pledgor), in particular, that the immovable property described in table hereunder ("Secured Asset") charged/mortgaged to the Bank will be sold on "As is where is", "As is what is", "Whatever there is" and "Without recourse basis" under the provisions of SARFAESI Act and the Rules. The Secured Asset remains under the physical possession of the Authorised Officer of the Bank.

The sale is under the provisions of SARFAESI Act by way of Private Treaty. Bank has received an offer of an amount of Rs. 40,00,000/- ("Anchor Bid") and earnest money deposit of an amount of Rs. 4,00,000/- for sale of the Secured Asset by way of private treaty. The Authorised Officer invites the bids from the interested parties, who wish to purchase the Secured Asset. In case of multiple bids, only the highest bid shall be considered. The Original Offeror (Anchor Bidder) will have a right to match the highest bid received under this Notice. In case, the Anchor Bidder matches the highest bid, then the Anchor Bidder shall be declared as the Successful Bidder, however, in the event the Anchor Bidder fails/refuses to match the highest bid, the Secured Asset will be sold to the Highest bidder by way of private treaty on "As is where is", "As is what is", "Whatever there is" and "Without Recourse Basis" under the provisions of SARFAESI Act and Rules. Key details for the sale of the Secured Asset is appended hereunder:

Offer/Anchor Bid of the purchaser ("Anchor Bidder")	Rs. 40,00,000/-
Expected bids from interested bidder(s)	Expected bids to be minimum Rs. 1,00,000/- above the Anchor Bid (Rs. 40,00,000/-). Bids which are less than the minimum Rs. 41,00,000/- as mentioned above shall not be accepted.
Earnest money deposit ("EMD")	10% of the offer by the interested bidder
Last date for submission of bid & EMD	11.07.2025 on or before 5.00 p.m.
Declaration of Successful Bidder	22.07.2025
Deposit of 25% (including EMD) of the Sale consideration	23.07.2025
Deposit of balance sale consideration	06.08.2025
Outstanding Amount as on September 15, 2024 as per the Demand Notice issued to all of you under the provisions of SARFAESI Act and Rules	a) For Cash Credit facility: All of you in your capacity as Borrower and/or Guarantors/Mortgagors are jointly and severally liable to pay Rs. 8.92,40,414.42/- (Rupees Eight Crores Ninety Two Lakhs Forty Thousand Four Hundred Fourteen and paise Forty Two Only); and b) For GECL I and GECL II facility: Khedut Agro Engineering Private Limited in your capacity as Borrower and Mr. Dinesh Jammadas Khanpara and Khedut Agro Engineering, a registered Partnership Firm in your capacity as Mortgage are jointly and severally liable to pay Rs. 2,36,49,903.54/- (Rupees Two Crore Thirty-Six Lakhs Forty Nine Thousand Nine Hundred Thirt and Paise Fifty Four Only), along with further interest thereon from 16th September 2022, plus penal and other interest and amounts as per the loan and security documents, till payment thereof reduced by the amount recovered by the Bank till date. For further, clarification/query in respect of the Outstanding Amount, the undersigned may be contacted at Milind.Rastogi@rblbank.com or Anil.Dalmia@rblbank.com

Description of the Secured Asset	All that piece and parcels of immovable property being Flat No. 402, having built up area measuring 85-00 sq. mt. on 4th Floor of the building named "Shantniketan Apartment", constructed on land measuring 510-00 sq. mts. Of Plot No. 63 of Survey No. 73 and 75 of Village Nana Mava which is more identified as F.P. No. 190 of T.P. Scheme No.3 of Village Nana Mava of Rajkot Taluka of Rajkot District owned by Dinesh Jammadas Khanpara and bounded as follows: On or towards East: "MAN" Bungalow (Plot No. 64), On or towards South: R.S No. 70, On or towards West: Flat No. 401 & Stair, On or towards North: 30 ft Road Together with fittings and fixtures annexed thereto/building structure standing thereon
Encumbrances	Society dues of an approximate amount INR 4,50,000/- till June 30, 2025 [To be borne by the proposed purchaser alongwith other encumbrances, if any.]
Details of Authorised Officer for any query in relation to Secured Asset, process and terms and conditions of the present sale.	Mr. Milind Rastogi, Authorised Officer (Mob.No. 9136677784) email: Milind.Rastogi@rblbank.com. Or Mr. Anil Kumar Dalmia, Authorised Officer (Mob. No. 9819226840) email: Anil.Dalmia@rblbank.com.)
i) The intending bidders should make their own independent inquiries regarding the encumbrances, title of Secured Asset and claims/rights/dues/affecting the Secured Asset, prior to submitting their bid.	
ii) It shall be the responsibility of the bidders to inspect and satisfy themselves about the Secured Asset and specification before submitting the bid.	
iii) The interested bidders shall submit their EMD details, KYC documents and duly signed copy of the terms and conditions of present sale (will be provided on request by the Authorised Officer), by way of email to milind.rastogi@rblbank.com or Anil.Dalmia@rblbank.com on or before 5.00 P.M. on or before 11.07.2025 p.m. The EMD shall be payable through NEFT/RTGS in the Current Account of RBL BANK Ltd. - Auction Proceeds Collection GL, Account No 2599109900130047 (IFSC Code RATN00009990), before 11.07.2025 on or before 5.00 P.M.	
iv) The Authorised Officer of the Bank reserves the right to accept any or reject all bids, if not found acceptable or to postpone/cancel the present sale at any time without assigning any reason whatsoever and his decision in this regard shall be final and binding.	
v) The Borrower, Mortgagors and Guarantors have failed to comply with the demand in the Sale Notice dated 23rd May, 2025 issued by the Bank and redeem the Property. In view thereof, the Property shall be sold by way of private treaty as per the provisions of SARFAESI Act and Rules.	
Date: 04.07.2025 Place: Rajkot, Gujarat	Sd/- For RBL Bank Ltd. Authorised Officer

ASSET RECONSTRUCTION COMPANY (India) LIMITED
Registered Office: The Ruby, 10th Floor, 29 Senapati Bapat Marg, Mumbai-400028.
CIN No.-U65999MH2002PLC134884 Website : www.arcil.co.in. Tel: +91 2266581300.

DEMAND NOTICE
Whereas the Authorized Officer of Asset Reconstruction Company (India) Limited (acting in capacity as Trustee for the below mentioned Trusts) (hereinafter referred to as "ARCI") is incorporated under the companies Act, 1956 and registered as an Asset Reconstruction Company with the Reserve Bank of India of Securitization and Reconstruction of Financial Assets and Enforcement of security interest Act, 2002 (hereinafter referred to as "the SARFAESI Act") and whereas the Borrower / Co-Borrowers as mentioned in Column No. 2 of the below mentioned chart obtained loan from MUTHOOT HOUSING FINANCE COMPANY LTD, The Original Lenders and whereas ARCI, has acquired the financial assets relating to the loan accounts mentioned herein below and whereas ARCI being the secured creditor under the SARFAESI Act, and in exercise of powers conferred under section 13(2) of the said Act read with Rule 2 of the security interest (Enforcement) Rules 2002, issued demand notice calling upon the Borrowers / Co-Borrowers as mentioned herein below, to repay the amount mentioned in the notices with further interest thereon within 60 days from the date of notice, but the notices could not be served upon some of them for various reasons

Sr. No.	LAN no. / Name of Original Lender / Demand Notice Date/ Name of the Trust	Borrower / Co-Borrower Name	Total Outstanding in INR as per Demand Notice Date
1.	LAN: 01117982065, Original Lender: MUTHOOT HOUSING FINANCE COMPANY LTD Date of Demand Notice: 20-06-2025, Name of the Trust : Arcil-Retail Loan Portfolio-086-A-TRUST ("Arcil")	Kamlesh Devjibhai Somaiya & Parvatibai Kamleshbhai Somaiya	Rs. 30,62,936.57/- (Rs Thirty Lacs Fifty Two Thousand Nine Hundred Thirty Six and Paise Fifty Seven Only) As on 11-06-2025

Description of the Property: All that piece or parcel of Immovable Property being residential house known as Ankleshwar R.Su No Block No 419/1+3, Total Admeasuring about 38.83, Paiki Plot No C-71 Built up Area admeasuring about 30.15 sq mtrs including easement rights situated in Shree Ram Co Op Housing Society Ltd, moje city of Ankleshwar Municipality, Bounded as follows: East by : Property No. C/74 West by : Society Internal Road North : Property No. C/70 South by : Property No. C/69

Notice, is therefore given to the Borrowers / Co-Borrowers, as mentioned herein above, calling upon them to make payment of the total outstanding amount as shown herein above, against the respective Borrower / Co-Borrower, within 60 days of publication of this notice. Failure to make payment of the total outstanding amount together with further interest by the respective Borrower/ Co-Borrower, ARCI shall be constrained to take u/s 13(4) for enforcement of security interest upon properties as described above, steps are also being taken for service of notice in other manners as prescribed under the Act and the rules made hereunder. You are put to notice that the said mortgage can be redeemed upon payment of the entire amount due together with costs, charges and expenses incurred by Arcil at any time before the date of publication of notice for public auction or private treaty for transfer by way of sale, as detailed in Section 13(8) of the SARFAESI Act.

Take note that in terms of S- 13 (13) of the SARFAESI Act, you are hereby restrained from transferring and/or dealing with the Secured Properties in any manner by way of sale, lease or in any other manner.

Sd/- Authorised Officer
Asset Reconstruction Company (India) Ltd. (In capacity as Trustee)
Trustee of ARCI-Retail Loan Portfolio-086-A-TRUST

Place: Gujarat
Date : 04.07.2025

JM FINANCIAL HOME LOANS LIMITED
Corporate Identity Number: U65999MH2016PLC288534
Corporate Office Address: 3rd Floor Sushish IT Park, Plot No 68E, Off Datta Pada Road, Borivali East, Mumbai - 400066

NOTICE OF SALE TO BORROWERS AND PUBLIC AT LARGE
Sale of Movable & Immovable Assets Charged to JM Financial Home Loans Under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest (SARFAESI) Act, 2002.

The undersigned as Authorized Officer of JM Financial Home Loans Limited (JMFFHL) has taken over possession of the schedule property under section 13 (4) of the SARFAESI Act.

In case the Borrower/ Co Borrower fails to repay the entire outstanding amount within a period of 30 days from date of this notice, JMFFHL will be at liberty to dispose off the property under the provisions of SARFAESI Act.

Public at large is informed that the secured property as mentioned in the Schedule is available for sale under the provisions of SARFAESI Act, 2002 and The Security Interest (Enforcement) Rules, 2002, as per the terms agreeable to the company for realisation of JMFFHL's dues on "AS IS WHERE IS BASIS" and "AS IS WHAT IS BASIS" "WHATEVER THERE IS".

Sr.	Name of The Borrower(s)/Co-Borrower (s)/Guarantor (s)	Loan Account Number	Mortgage Property Details	Outstanding Amount Due.
1.	1. Mr. Sanjay Verma 2. Mrs. Janaki Devi Verma Loan Account Number HVP124000068169		Flat No. 302, A-Wing, 3rd Floor, "Kheteshwar Avenue", Plot No. 40, 41, 42, Village Chharwada, Taluka - Vapi, Dist- Valsad, Gujarat, Pin Code - 396191. Boundaries: East : Flat No. A-301, West : Flat No. A-303, North: Road, South: Passage	Rs. 10,39,699/- (Rupees Ten Lakh Thirty Nine Thousand Six Hundred Ninety Nine Only)
2.	1. Mr. Sonu Thakur 2. Mr. Madhu Kumari Loan Account No. HUMB23000044604		Flat No. 209, 2nd Floor, "Valram Apartment", Plot No. 18, 19, 26, 27, Village - Chitri, Taluka - Vapi, Dist - Valsad, Gujarat - 396291. Boundaries: East : By Open Space and compound Wall, West : By flat No. 210, North : By Passage and flat No. 207, South : By Open Space and compound wall	Rs. 8,70,668/- (Rupees Eight Lakh Seventy Thousand Six Hundred Sixty Eight Only)
3.	1. Mr. Kevin Kalpeshbhai Pandhi 2. Mr. Kalpeshbhai Babul Pandhi 3. Mrs. Harshaben Kalpeshbhai 4. Mrs. Radhika Dipakbhai Nakum Loan Account No. LRJ22000022702		Laxmi Wadi Main Road, Lekh No. 126/P Shop, City Survey Ward No. 09 of survey No. 2778-B/P, Ground Floor shop, Rajkot, Gujarat, Pincode - 360002. Boundaries: East : Other Property / Rest / Property West : Laxmivadi Main Road, North : House of Dharmishabben Kirikumar & others, South : Shop of Kishorhai Vithaldas Hingu	Rs.28,86,291.16/- (Rupees Twenty Six Lakh Eighty Six Thousand Two Hundred and Ninety One Only)

Standard terms & conditions for sale of property through Private Treaty are as under:

- Sale through private treaty will be on "AS IS WHERE IS BASIS", "AS IS WHAT IS BASIS" and "WHATEVER THERE IS"
- The purchaser will be required to deposit 25% of the sale consideration on the next working day of receipt of Bank's acceptance of offer for purchase of property and the remaining amount within 15 days thereafter.
- The purchaser has to deposit 10% of the offered amount along with application which will be adjusted against 25% of the deposit to be made as per clause (2) above.
- Failure to remit the amount as required under clause (2) above, will cause forfeiture of amount already paid including 10% of the amount paid along with application.
- In case of non-acceptance of offer of purchase by JMFFHL, the amount of 10% paid along with the application will be refunded without any interest.
- The property is being sold with all the existing and future encumbrances whether known or unknown to JMFFHL. The Authorized Officer / Secured Creditor shall not be responsible in any way for any third party claims / rights / dues.
- The purchaser should conduct due diligence on all aspects related to the property (under sale through private treaty) to his satisfaction. The purchaser shall not be entitled to make any claim against the Authorized Officer / Secured Creditor in this regard at a later date.
- JMFFHL reserves the right to reject any offer of purchase without assigning any reason.
- In case of more than one offer, JMFFHL will accept the highest offer.
- The interested parties may contact the Authorized Officer for further details / clarifications and for submitting their application.
- The purchaser has to bear all stamp duty, registration fee, and other expenses, taxes, duties in respect of purchase of the property.
- Sale shall be in accordance with the provisions of SARFAESI Act/ Rules

